

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH: CALCUTTA

..

Misc. Application No. 31/2005  
in  
O.A. No. 1014/1996

CORAM :

Hon'ble Mr. D.C. Verma, Vice Chairman  
Hon'ble Mr. G.R. Patwardhan, Administrative Member

...

Union of India and  
Others

Versus

Dr. Kishore Kumar Banerjee  
and Others

...

Mr. B. Mukherjee, Advocate, present for the Union of India and Ors/Applicants.

Mr. S. K. Dutta, Advocate, present for the respondents, Dr. K. K. Banerjee and Ors.

...

Date of Order : 20.1.2005

ORDER  
(Per D.C.Verma)

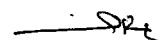
The learned counsel for the parties have been heard.

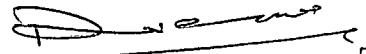
2. This is a second Misc. Application for extension of time. The first Misc. Application No. 575/2004 was allowed vide dated 16th September, 2004, ~~and~~ <sup>to further</sup> Respondents in the O.A. were allowed four months' time to implement the Tribunal's order dated 6th July, 2004 passed in O.A. No. 1014/1996 which has ~~been~~ expired on 15th January, 2005. By this Misc. Application another four months' time has been sought by the learned counsel Mr. Mukherjee. ~~However,~~



• 2.

however  
We grant three months' further time, by way of a  
last opportunity, to comply with the directions issued  
by this Tribunal in O.A. No. 1014/1996 on 6th July, 2004.  
The M.A. stands allowed accordingly.

  
(G.R. Patwardhan)  
Administrative Member

  
(D.C. Verma)  
Vice Chairman

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